

LIPPI SYSTEMS LIMITED

Registered Office: 601 & 602, 6th Floor, Shaligram Corporates, Nr. Dishman House, Iscon-Ambli Road, , Ahmedabad, 380058 Gujarat, India | **CIN:** L22100GJ1993PLC020382 | **Tel. No.:** 079-35335608/35219264 | **Email Id:** cs@lippisystems.com | **Website:** www.lippisystems.com

Recommendations of the Committee of Independent Directors (“**IDC**”) of Lippi Systems Limited (“**Target Company**” or “**TC**”) under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (“**SEBI SAST Regulations**”) in relation to the open offer to the public shareholders of the Target Company (“**Open Offer**”) made by Vinesh Shivji Dholu (“**Acquirer – 1**”), Jagdish Shivji Dholu (“**Acquirer – 2**”), Shivji Karamshi Dholu (“**Acquirer – 3**”), Jagruti Vinesh Dholu (“**Acquirer 4**”) and Parul Jagdish Dholu (“**Acquirer 5**”) (collectively “**Acquirers**”)

1	Date	July 14, 2026
2	Name of the Target Company (TC)	Lippi Systems Limited
3	Details of the Offer pertaining to TC	The Open Offer is being made by the Acquirers to the Public Shareholders to acquire up to 33,82,231 Equity Shares representing 25.05% of the Expanded Share Capital of the Target Company at a price of ₹ 56.84/- per Equity Share, aggregating to a total consideration of ₹ 19,22,46,010/- payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
4	Name(s) of the acquirer and PAC with the acquirer	Acquirer 1: Vinesh Shivji Dholu Acquirer 2: Jagdish Shivji Dholu Acquirer 3: Shivji Karamshi Dholu Acquirer 4: Jagruti Vinesh Dholu Acquirer 5: Parul Jagdish Dholu
5	Name of the Manager to the offer	Vivro Financial Services Private Limited Vivro House, 11, Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat. India. Tel. No.: +91 79 4040 4242 Email Id: investors@vivro.net Contact Person: Shivam Patel Website: www.vivro.net SEBI Registration No.: INM000010122 CIN: U67120GJ1996PTC029182
6	Members of the Committee of Independent Directors	1. Mansi Hardik Shah (Chairman) 2. Apexa A. Panchal (Member)
7	IDC Member’s relationship with the TC	• All IDC members are Non-Executive and Independent Directors of the Target Company. • None of the members of the IDC holds any Equity Share in the Target Company. • None of the members of the IDC has any contracts or any relationship with the Target Company.
8	Trading in the Equity shares/other securities of the TC by IDC Members	No member of the IDC has traded in any of the Equity Shares/ other securities of the Target Company during the: 1. 12 (Twelve) months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9	IDC Member's relationship with the Acquirers	None of the members of IDC has any contract/ arrangement/ relationship with the Acquirers.
10	Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable (As the Acquirers are individuals)
11	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC perused the open offer documents which inter alia set out the computation of the Offer Price as per applicable regulations of the SEBI (SAST) Regulations. The IDC notes that the Offer Price of ₹ 56.84 per Equity Share has been determined in accordance with Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations, being the highest of various parameters mentioned therein, and is accordingly of the opinion that the Offer Price appears to be fair and reasonable. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make informed decision about whether or not to tender their shares in the Open Offer.
12	Summary of reasons for the recommendation	The IDC have perused the following, for recommendation on the Open Offer: (i) Public Announcement dated May 18, 2026; (ii) Detailed Public Statement published in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Navshakti (Marathi) (Mumbai Edition) and Financial Express (Regional) (Ahmedabad / Vadodara Edition) on May 25, 2026; (iii) Draft Letter of Offer dated June 02, 2026; (iv) Letter of Offer dated July 10, 2026 (v) Certificate dated May 18, 2026 from CA Chirag Raval, Partner of B.K Patel & Co., Chartered Accountants, certifying the fair value of equity shares of the Target Company. Based on the review of the above, the members of the IDC have considered the following factors for making the recommendations: (i) The Offer Price is equal to the negotiated price for acquisition of Equity Shares by the Acquirers under SPA i.e. ₹56.84 (Rupees Fifty Six Paise Eighty-Four Only). (ii) The Offer price is determined by the Acquirers and manager to the open offer in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. However, the IDC members draw attention of the Eligible Shareholders to the closing market price of the Equity Shares on the BSE Limited as on July 13, 2026, being ₹ 232.50 per Equity Share which is higher than the Offer Price. The Eligible Shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer. The statement of recommendation will be available on the website of the Target Company www.lippisystems.com
13	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14	Details of Independent Advisors, if any.	None
15	Any other matter(s) to be highlighted	None

“To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations.”

For and on behalf of
Committee of Independent Directors of
Lippi Systems Limited
Sd/-
Mansi Hardik Shah
Chairman- Committee of Independent Directors
DIN: 00031947
Date: July 14, 2026
Place: Ahmedabad, Gujarat.

TRIO MERCANTILE & TRADING LTD. 613/B, Mangal Aarambh, Nr. Mc Donalds, Kora Kendra, Borivali (West), Mumbai – 400092 Email Id: triomtl@gmail.com Website: www.triomercantile.com Phone No. 022-28335999 CIN: L51909MH2002PLC136975			
STATEMENT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE 2026			
Particulars	Quarter Ended	Quarter Ended	Year Ended
	30.06.2026 Unaudited	30.06.2025 Unaudited	31.03.2026 Audited
Total Income from Operations	108.402	59.604	353.462
Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	6.153	10.262	8.555
Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	6.153	10.262	(1.375)
Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	6.153	7.602	(5.363)
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-	-	-
Equity Share Capital	1358.732	1358.732	1358.732
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	1025.989
Earning Per Share (of Rs.10/-each) (for continuing and discontinued operations)	0.009	0.011	(0.008)
Basic :	0.009	0.011	(0.008)
Diluted :	0.009	0.011	(0.008)

Note: The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Annual Financial Results are available on the website of the Stock Exchange(s) and the listed entity viz www.bseindia.com and www.triomercantile.com.



For Trio Mercantile & Trading Limited
Sd/-
(Deepak Mehta)
Managing Director
DIN : 00046696

Place : Mumbai
Date : 14/07/2026

PUBLIC NOTICE			
NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.			
Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
RAVI DWARKADAS NATHANI	RAVI DWARKADAS NATHANI	NSE - AP0291099701 BSE - AP0106730162453 NCDEX - 125364 MCX - 150953	44 5/5A HIRA KUMBHAR CHAWL CST ROAD KURLA W OFF NEW MODEL CINEMA MUMBAI 400070
Please note that above mention Authorised Person (AP) is no longer associated with us. Any person heretofore dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.			
 Kotak Securities Limited, Registered Office: 27 BKC, C-2, G Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051. CIN: U99999MH1994PLC134051. Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com . Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400057. Telephone No: 42856825, SEBI Registration No: IN200200137 (Member of NSE, BSE, NSE MCX & NCDEX), AMFI ARN 0164, PMS INP000000258, and Research Analyst INH000000586, NSDL/CDSL: IN-IN-DP-429-2021. Compliance Officer Details: Mr. Hiren Thakkar. Call: 022-4285 9484, or Email: ks.compliance@kotak.com .			

 UltraTech Cement Limited Regd. Office: 'B' Wing, Ahura Centre, 2 nd Floor, Mahakali Caves Road, Andheri (East), Mumbai 400 093 Tel No. – 022-66917800/29267800 Website – www.ultratechcement.com CIN: L26940MH2000PLC128420	
LOSS OF SHARE CERTIFICATE(S)	
Notice is hereby given that Share Certificate No. 261429 (representing 77 equity shares bearing distinctive Nos. 134833879 to 134833955) and Share Certificate No. 43783 (representing 100 equity shares bearing distinctive Nos. 31620163 to 31620262) of UltraTech Cement Limited ("the Company"), registered in the names of Mr. Jairaj Java and Ms. Umila Devi, respectively, have been reported lost. Mr. Jairaj Java and Mr. Kalyan Krishna (joint shareholder) have applied for issuance of duplicate share certificate which the Company proposes to approve. Any person(s) having any objection or claim regarding these shares is/are required to notify the Company in writing within 7 days from the date of publication of this notice, by submitting the claim along with relevant supporting documents at the Company's Registered Office: B Wing, Ahura Centre, 2 nd Floor, Mahakali Caves Road, Andheri (E), Mumbai – 400093. In the absence of any valid claim or objection within the stipulated period, the Company will approve the request for issue of duplicate share certificate, and no claims relating to the original certificate will be entertained thereafter.	
For UltraTech Cement Limited Sd/- Dhiraj Kapoor Company Secretary Place: Mumbai Date : 14 th July 2026	

 RADICO KHAITAN LIMITED CIN : L26941UP1983PLC027278							
Registered Office : Rampur Distillery, Bareilly Road, Rampur - 244 901 (U.P.) Tel. No. : 0595-2350601/2, 2350009 Corporate Office : Plot No. J-1, Block B-1, Mohan Co-operative Industrial Area Mathura Road, New Delhi 110 044 Tel. No. : 011-40975444/555 E-mail : investor@radico.co.in Website : www.radicoekhaitan.com							
NOTICE OF THE 42 nd ANNUAL GENERAL MEETING, REMOTE E-VOTING, RECORD DATE AND BOOK CLOSURE							
NOTICE is hereby given that the Forty-Second (42nd) Annual General Meeting ("AGM") of the Members of Radico Khaitan Limited (the "Company") will be held on Friday, August 7, 2026, at 12:30 P.M. (IST) at the Registered Office of the Company situated at Rampur Distillery, Bareilly Road, Rampur-244901, Uttar Pradesh, to transact the business(es) as set out in the Notice convening the AGM. In compliance with applicable provisions of the Companies Act, 2013 ("the Act") and rules made thereunder, Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulation, 2015 ("Listing Regulations"), the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS-2") read with General Circular Nos. 14/2020 dated April 8, 2020, Circular No. 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA Circulars") and Regulation 36(1)(a) of the Listing Regulations read with SEBI Master Circular No. HO/49/14/14(7)/2025-CFD-POD2/3762/2026 dated January 30, 2026 and other applicable circulars issued by SEBI, as amended from time to time ("SEBI Circular"), the Notice of 42 nd AGM along with the Annual Report for the Financial Year 2025-26 ("FY 2025-26") has been sent on July 14, 2026 through electronic mode to all the Members whose Email Ids are registered with the Company/ Kfin Technologies Limited ("Kfin/RTA") (the Registrar and Transfer Agent)/ Depository Participants ("DPs"). Further, in terms of Regulation 36(1)(b) of the Listing Regulations, a letter providing the web-link, including the exact path, where the Notice of the 42 nd AGM and the Annual Report for FY 2025-26 is available, will be sent to those Members whose E-mail Ids are not registered with the Company/ RTA/ DPs. The Notice of the 42 nd AGM along with the Annual Report for FY 2025-26 is also available on the Company's website at www.radicoekhaitan.com , websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com , respectively and on the website of Kfin at https://evoting.kfintech.com/public/Downloads.aspx . Members whose Email Ids are already registered with the Company/RTA/DP, may follow the instructions for remote e-Voting as provided in the Notice of AGM. Members who have not registered their Email Ids, are requested to register/ update the same to receive all communications including Annual Report, Notices etc. from the Company electronically as per the process mentioned below : (i) Members holding equity shares of the Company in Demat form are requested to approach their respective DPs and follow the process advised by DPs. (ii) Members holding equity shares of the Company in physical form may register/update the details by submitting the prescribed Form ISR-1 and other relevant Forms/ documents to the RTA: Kfin Technologies Limited, Unit : Radico Khaitan Limited, Selenium Tower B, Plot Nos. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad 500032, Telangana, or at einward.ris@kfintech.com . Members may download the prescribed Forms from the Company's website at www.radicoekhaitan.com as well as from the website of the RTA at https://ris.kfintech.com/client-services/investors/isrs.aspx . E-voting : In compliance with the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Secretarial Standards on General Meetings issued by the Institute of Company Secretaries of India and Regulation 44 of Listing Regulations, as amended, read with the Circulars, the Company has engaged the services of Kfin to provide the remote e-voting facility to the Members to cast their vote electronically. The Members will be provided with the facility of remote e-Voting (before AGM) and voting through ballot papers (at the AGM), to transact the business on all the resolutions as set out in Notice of AGM. The facility of voting at the AGM through ballot paper shall also be made available to those Members who are present at the AGM and have not cast their votes through remote e-voting. Members are hereby informed that: 1. The voting rights of the Member(s) shall be in proportion to their shares in the paid-up share capital of the Company as on Cut-off date i.e., Friday, July 31, 2026. Any person who is a member of the Company on cut-off date is eligible to cast their vote through remote e-Voting or voting at the AGM through ballot paper on all the resolutions as set forth in the Notice of AGM. 2. Any person, who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company and holds shares as of the cut-off date, may obtain the Login credentials inter alia by sending a request to Kfin at e-voting@kfintech.com . The detailed procedure for e-voting and obtaining Login credentials is also provided in the Notice of AGM which is available on the Company's website and on the website of Kfin. If the member is already registered with Kfin for e-voting, he/she can use his/her existing Login credentials for casting the vote through remote e-voting. 3. The Remote e-Voting facility will be available during the following period: <table> <tr> <td>Commencement of Remote e-voting</td><td>Monday, August 3, 2026 (09.00 A.M. IST)</td></tr> <tr> <td>End of Remote e-voting</td><td>Thursday, August 6, 2026 (05.00 P.M. IST)</td></tr> <tr> <td>EVEN</td><td>9910</td></tr> </table> The remote e-Voting module shall be disabled by Kfin for voting thereafter. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently or cast the vote again. 4. During this period, Members holding shares either in physical form or in dematerialized form may cast their vote by remote e-Voting before the AGM. 5. The Members will be provided with the facility for voting at the AGM through ballot papers. 6. Detailed process and manner of remote e-Voting and voting at the AGM is provided in the Notice of AGM and also available on the Company's website and on the website of Kfin. 7. The Board of Directors has appointed Mr. Tanuj Vohra, Practising Company Secretary (FCS: 5621 CP: 5253) of TVA & Co. LLP, a Peer Reviewed firm of practising Company Secretaries, to act as the Scrutinizer to scrutinize the Voting process in a fair and transparent manner. 8. In case of any query or grievance pertaining to e-voting, please visit Help & Frequently Asked Questions section available at RTA's website https://evoting.kfintech.com or send a request to Mr. Suresh Babu D. Sr. Manager, Kfin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad – 500 032, Toll free No.1800-3094-001, Email: evoting@kfintech.com / suresh.d@kfintech.com / einward.ris@kfintech.com . 9. The Voting Results shall be declared within stipulated time under applicable laws and the same, along with the Consolidated Scrutinizer's Report, shall be placed on the Company's website at www.radicoekhaitan.com and on the website of Kfin at https://evoting.kfintech.com , and shall be communicated to BSE Limited and National Stock Exchange of India Limited. Dividend and record date : Members may note that the Board of Directors at their meeting held on May 6, 2026, has recommended a dividend of Rs. 9/- (i.e. 450%) per equity share of face value of Rs. 2/- each for the financial year ended March 31, 2026, subject to approval of the Members at the ensuing AGM. The dividend will be paid within statutory timeline from the date of approval in the AGM. The Record Date for determining the entitlement of Members to the said dividend, if declared at the AGM, is Friday, July 24, 2026. Further, pursuant to Regulation 12 of the Listing Regulations read with SEBI Master Circular No. HO/38/13(4)/2026-MIRSD-POD/II/4298/2026 dated February 6, 2026, dividend shall be paid only in electronic mode including to those members who are holding securities in physical form, consequently, payment through dividend warrants/demand drafts or cheques has been discontinued. Accordingly, Members are requested to update their Bank Account details with their Depository Participants (if Shares are held in Demat mode) and with the RTA of the Company (if Shares are held in Physical Form). Tax on dividend : Pursuant to the applicable provisions of the Income-tax Act, 2025, read with the Income-tax Rules, 2026, and other applicable tax laws, rules, circulars and transitional provisions, as may be applicable, dividend income is taxable in the hands of Members and the Company is required to deduct tax at source/withholding tax at the applicable rates while making payment of dividend. The Company has also sent a separate communication to all the members on their registered Email Id in this regard on June 22, 2026. The members are therefore requested to submit the requisite tax related documents/ declarations on or before July 24, 2026, to enable the Company to determine the appropriate tax rate as applicable. Notice is further given pursuant to the provisions of Section 91 of the Act read with Rule 10 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books of the Company shall remain closed from Saturday, July 25, 2026, to Friday, August 7, 2026, both days inclusive, for the purpose of dividend and 42 nd AGM.		Commencement of Remote e-voting	Monday, August 3, 2026 (09.00 A.M. IST)	End of Remote e-voting	Thursday, August 6, 2026 (05.00 P.M. IST)	EVEN	9910
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EVEN	9910						
For Radico Khaitan Limited Dinesh Khaman Gupta Senior Vice President – Legal & Company Secretary Place : New Delhi Date : 14.07.2026							

LIPPI SYSTEMS LIMITED Registered Office: 601 & 602, 6th Floor, Shaligram Corporates, Nr. Dishman House, Iscon-Ambli Road, Ahmedabad, 380058 Gujarat, India CIN: L22100GJ1993PLC020382 Tel. No.: 079-35335608/35219264 Email Id: cs@lippisystems.com Website: www.lippisystems.com	
Recommendations of the Committee of Independent Directors ("IDC") of Lippi Systems Limited ("Target Company" or "TC") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI SAST Regulations") in relation to the open offer to the public shareholders of the Target Company ("Open Offer") made by Vinesh Shivji Dholu ("Acquirer – 1"), Jagdish Shivji Dholu ("Acquirer – 2"), Shivji Karamshi Dholu ("Acquirer – 3"), Jagruti Vinesh Dholu ("Acquirer 4") and Parul Jagdish Dholu ("Acquirer 5") (collectively "Acquirers")	
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4 Name(s) of the acquirer and PAC with the acquirer	Acquirer 1: Vinesh Shivji Dholu Acquirer 2: Jagdish Shivji Dholu Acquirer 3: Shivji Karamshi Dholu Acquirer 4: Jagruti Vinesh Dholu Acquirer 5: Parul Jagdish Dholu
5 Name of the Manager to the offer	Vivro Financial Services Private Limited Vivro House, 11, Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat. India. Tel. No.: +91 79 4040 4242 Email Id: investors@vivro.net Contact Person: Shivam Patel Website: www.vivro.net SEBI Registration No.: INM000010122 CIN: U67120GJ1996PTC029182
6 Members of the Committee of Independent Directors	1. Mansi Hardik Shah (Chairman) 2. Apexa A. Panchal (Member)
7 IDC Member's relationship with the TC	• All IDC members are Non-Executive and Independent Directors of the Target Company. • None of the members of the IDC holds any Equity Share in the Target Company. • None of the members of the IDC has any contracts or any relationship with the Target Company.
8 Trading in the Equity shares/other securities of the TC by IDC Members	No member of the IDC has traded in any of the Equity Shares/ other securities of the Target Company during the: 1. 12 (Twelve) months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9 IDC Member's relationship with the Acquirers	None of the members of IDC has any contract/ arrangement/ relationship with the Acquirers.
10 Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable (As the Acquirers are individuals)
11 Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC perused the open offer documents which inter alia set out the computation of the Offer Price as per applicable regulations of the SEBI (SAST) Regulations. The IDC notes that the Offer Price of ₹ 56.84 per Equity Share has been determined in accordance with Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations, being the highest of various parameters mentioned therein, and is accordingly of the opinion that the Offer Price appears to be fair and reasonable. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make informed decision about whether or not to tender their shares in the Open Offer.
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13 Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14 Details of Independent Advisors, if any.	None
15 Any other matter(s) to be highlighted	None

"To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations."

For and on behalf of
Committee of Independent Directors of
Lippi Systems Limited
Sd/-
Mansi Hardik Shah
Chairman- Committee of Independent Directors
DIN: 00031947
Date: July 14, 2026
Place: Ahmedabad, Gujarat

THE SPECIAL RECOVERY OFFICER Authorised U/Section 156(1) of M.C.S. Act 1960 and there under Rule 107 of M.C.S. Rule 1961	
Attached : C/o The Shivkrupa Sahakari Patpedhi Ltd., Mumbai, 114, Yash Plaza, First Floor, Near Veer Savarkar Market, D'silva Road, Dadar (W), Mumbai 400 028	
FORM '2'	
[See Sub-Rule [11(D-1)] of Rule 107]	
POSSESSION NOTICE FOR IMMOVABLE PROPERTY	
Whereas the undersigned being the Special Recovery Officer attached to Shivkrupa Sahakari Patpedhi Limited, Mumbai, under the Maharashtra Co-operative Societies Rules, 1961, issued a demand notice dated 05/01/2023 calling upon the judgment debtors MR. DEEPAK LALJI GALA to repay an amount mentioned in the notice being Rs. 4,19,440/- within a period of 15 (fifteen) days from the date of receipt of the said notice and the judgment debtor having failed to repay amount, the undersigned has issued a notice before attachment dated 28/01/2023 and attached the property described herein below.	
The judgment debtors having failed to repay the amount, notice is hereby given to the judgment debtors and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Rule 107 [11(d-1)] of the Maharashtra Co-operative Societies Rules, 1961, on this 13/07/2026	
The judgment debtors MR. DEEPAK LALJI GALA in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Shivkrupa Sahakari Patpedhi Limited, Mumbai, for an amount Rs 6,36,899/- (Rupees SIX LAKH THIRTY SIX THOUSAND EIGHT HUNDRED NINETY NINE Only) and interest thereon.	
DESCRIPTION OF THE IMMOVABLE PROPERTY	
HOUSE NO. 15/9, NARAYAN BAUG, AGRA ROAD, NEAR MAHAVIR HALL, MALHAR NAGAR, KALYAN, DIST. THANE 421 301 ELECTRICITY BILL CONSUMER NO. 020020032783	
(SURYAKANT P. KUMBHAR) SPECIAL RECOVERY OFFICER, Maharashtra Co-op Soc. Act, 1960 Rules 1961 Rules 107	
Date :- 13/07/2026	
Place :- KALYAN	

  FIRSTSOURCE SOLUTIONS LIMITED CIN: L64202MH2001PLC134147 Registered Office: 1 st Floor, Athena Towers, Mindspace Malad, Goregaon (W), Mumbai - 400 063 India. Tel: + 91 (22) 66660888 Web: www.firstsource.com Email: fsl@3i-infotech.com / complianceofficer@firstsource.com	
NOTICE OF THE 25 th ANNUAL GENERAL MEETING AND E-VOTING INFORMATION	
Notice is hereby given that:	
1. The 25 th Annual General Meeting (AGM) of the members of Firstsource Solutions Limited (the "Company") will be held on Thursday, August 06, 2026 at 10.00 AM IST through Video Conferencing/ Other Audio-Visual Means (VC). In compliance with General Circular numbers 14/2020, 17/2020 and latest one being 03/2025 issued by the Ministry of Corporate Affairs (MCA) and Circular number SEBI/HO/CFD/CMD/CIR/P/2020/242, SEBI/HO/CFD/POD2/CIR/P/2023/120 and SEBI/HO/CFD/CFD-POD-2/P/CIR/2024/13 issued by the Securities and Exchange Board of India (SEBI) (hereinafter collectively referred to as "Circulars"), companies are allowed to hold AGMs through VC, without the physical presence of members at a common venue. Hence, the AGM of the Company is being held through VC to transact the business(es) as set forth in the Notice of the AGM dated May 06, 2026.	
2. Further, in accordance with Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR"), a letter providing a web-link for accessing the Annual Report is being sent to those Members who have not registered their e-mail IDs.	
3. In compliance with the Circulars, electronic copies of the Notice of the AGM and Annual Report 2025-26 have been sent to all the members whose email IDs are registered with the Depository Participant(s). These documents are also available on the website of the Company at www.firstsource.com/investor-relations/ , on the websites of NSE at www.nseindia.com and BSE at www.bseindia.com and on the website of Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com . The dispatch of Notice of the AGM through emails has been completed on 14 th July, 2026.	
4. Members holding shares either in physical form or dematerialized form, as on the cut-off date i.e. Thursday, July 30, 2026, may cast their votes electronically on the business(es) as set forth in the Notice of the AGM through the electronic voting system of CDSL ("remote e-voting"). Members are hereby informed that:	
a. The business(es) as set forth in the Notice of the AGM may be transacted through remote e-voting or e-voting system at the AGM; b. The cut-off date for determining the eligibility to vote by remote e-voting or by e-voting system at the AGM shall be Thursday, July 30, 2026; c. The remote e-voting shall commence on Saturday, August 01, 2026 (9:00 a.m. IST); d. The remote e-voting shall end on Wednesday, August 05, 2026 (5:00 p.m. IST); e. Remote e-voting module will be disabled after 5:00 p.m. IST on Wednesday, August 05, 2026; f. Any person holding shares in physical form and non-individual shareholders, who acquires shares of the Company and becomes a member of the Company after the Notice is sent and holding shares as on the cut-off date i.e. Thursday, July 30, 2026, may obtain the login ID and password by sending request at helpdesk.evoting@cdslindia.com . However, if a person is already registered with CDSL for remote e-voting then the existing user ID and password can be used for casting their votes. In case of Individual Shareholders holding securities in demat mode and who acquires shares of the Company and becomes a Member of the Company after the Notice is sent and holding shares as on cut-off date i.e. Thursday, July 30, 2026 may follow the steps mentioned in the Notice of AGM under "The Instructions of Shareholders for remote e-voting and e-voting during AGM and joining meeting through VC/OAVM"; g. Members may note that: i) once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; ii) The facility for voting will also be made available during the AGM, and those members present in the AGM through VC facility, who have not cast their vote on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through the e-voting system during the AGM. iii) The members who have cast their votes by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their votes again; and iv) Only persons whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting or e-voting at the AGM; h. The manner of voting remotely for members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the Notice of the AGM. The details will also be made available on the website of the Company. Members are requested to visit www.firstsource.com to obtain such details; i. Members who have not registered their email addresses are requested to register their email addresses with their relevant depositories through depository participant(s) and members holding shares in physical mode are requested to update their email addresses with Company's Registrar and Share Transfer Agent, 3i Infotech Limited, at fsl@3i-infotech.com to receive electronic copies of the Annual Report 2025-26 along with the Notice of the 25 th AGM, instructions for remote e-voting and instructions for participation in the AGM through VC; j. In case you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com , under help section or write an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 21 09911; k. All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL,) Central Depository Services (India) Limited, A Wing, 25 th Floor, Marathon Futrex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call at toll free no. 1800 21 09911.	
For Firstsource Solutions Limited On behalf of the Board of Directors Sd/- Pooja Nambiar Company Secretary Place: Mumbai Date: 14 th July 2026	

SHARP COMMERCIAL ENTERPRISES LIMITED

Reg. Office: A-1/53, Sector 7, Rohini, Delhi-110085

CIN: T3190DL1984PLC019161; Email id: sceplco@gmail.com

Website: www.sharpcommercial.in

- NOTICE**
- Notice is hereby given that:
- The 42nd Annual General Meeting ("AGM") of the Company will be held on Friday, 7th August, 2026 at 01:00 P.M. at the registered office situated at A-1/53, Sector 7, Rohini, Delhi-110085, to transact the business as set out in the Notice of the meeting dated 07th July, 2026.
 - The Company on Tuesday, 14th July, 2026, completed the dispatch of Notice of AGM by electronic mode to those members whose email addresses are registered with the Company/Depository Participant(s) and Dispatch Physical Letters to those whose email address are not registered with the Company/Depository Participant(s) as on Friday, 10th July, 2026 (the "Cut-off Date").
 - The Notice of AGM can be viewed/downloaded from the NSDL website www.evoting.nsdl.com. Physical copy of the same is available for inspection, during 10:00 A.M. to 12:00 Noon at the registered office of the Company.
 - Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended by the Companies (Management and Administration) Amendment Rules, 2015 and Regulations 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015 the Company is pleased to provide e-voting facility by National Securities Depository Limited (NSDL) to its members in respect of the business(es) to be transacted at the AGM.
 - The e-voting facility will be available from Tuesday, 4th August, 2026 (09:00 A.M.) to Thursday, 6th August, 2026 (05:30 P.M.) after which e-voting shall not be allowed.
 - The Cut-off date for determining the eligibility to vote through electronic means or at the AGM is Friday, 31st July, 2026.
 - Any person, who acquires shares of the Company and becomes member of Company after dispatch of the Notice of AGM and holding shares as on Cut-Off date, may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote.
 - Facility for Remote e-voting shall be available at the AGM. Members who have already cast their vote through Remote e-voting prior to AGM may also attend the AGM but shall not be entitled to vote at their vote at the AGM.
 - In case of any queries or issues regarding e-voting, please refer to the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members, available at download section of www.evoting.nsdl.com or to contact Ms. Pallavi Mithra, Senior Manager by sending request at Evoting@nsdl.com or call on: 022- 4896 7000 and 022- 2499 7000 or send a request to at evoting@nsdl.com.

By the Order of the Board of Directors
For Sharp Commercial Enterprises Limited
Sd/-
Aman Goswami
Company Secretary and Compliance Officer
Date: 14th July, 2026

परिशिष्ट IV-A
अचल संपत्ति की बिक्री के लिए बिक्री सूचना
सिक्वोरिटी इंस्टेंस (एफ़ोर्समेंट) रूल्स, 2002 के नियम 8(6) और नियम 9(1) के नियमों को पढ़ते हुए सिक्योरिटीआजेशन एंड रिकस्ट्रक्चरिंग ऑफ फायनान्शियल एसेट्स एंड एफ़ोर्समेंट ऑफ सिक्योरिटी इंस्टेंस एक्ट, 2002 के अधीन अचल संपत्ति की बिक्री के लिए ई-बीलामी बिक्री सूचना।
सामान्य रूप से जनता को और विशेष रूप से उधारकर्ता (ओं) तथा गैरन्टर (ओं) को सूचित किया जाता है कि निम्नवर्णित अचल संपत्ति जो सुरक्षित लेनदार के पास स्थित है, जिस पर सुरक्षित लेनदार अधिकृत अधिकारी इंडिया एसएफई एसेट रिकस्ट्रक्चरिंग कंपनी लिमिटेड (CIN : U67190MH2006PLC181062) ("सुरक्षित लेनदार द्वारा") द्वारा वारंताधिक कब्जा लिया जा चुका है, 31.07.2026 को शाम 05.00 बजे से 06.00 बजे तक "जहां है", "जैसा है" और "जो कुछ भी है", की वसूली के लिए ऋण खाता नं. HHLMDT00414441 के लिए रु. 60,18,416/- (रुपए साठ लाख अठारह हजार चार सौ सोलह मात्र) के लिए 11.07.2026 तक बकाया मौल्यम, बकाया (बिलंब शुल्क के समेत) और व्याज ऋण समझौते तथा अन्य सम्बन्धित ऋण दस्तावेजों के संदर्भ में लागू प्रावी व्याज तथा कानूनी व्यय और अन्य खर्चों के साथ 12.07.2026 से प्रभावी जो श्याम सुंदर, वरुण गोयल और कांता पर सुरक्षित लेनदार द्वारा बकाया है की वसूली के लिए देया जाएगा।

ऋण खाता क्रमांक HHLMDT00414441, इसके समस्त अधिकार (अधिकारों), शीर्षक (शीर्षकों), हित (हितों), अंतर्निहित प्रतिवृत्ति (प्रतिवृत्तियों), निचो और/या गारंटी, जिसमें अचल संपत्ति भी शामिल है, को सम्मान कैपिटल लिमिटेड ("एससीएल") (पूर्व इंडियाकपुल हाउसिंग फायनान्स लिमिटेड के नाम से जाना जाता था) द्वारा असाइनमेंट एंटीमेट दिनांक 26.12.2025 के माध्यम से आईएसएसआरसी - 2025-2026-5 ट्रस्ट के ट्रस्टी के रूप में कार्य कर रहे सुरक्षित लेनदार को और उनके पक्ष में सौंप दिया गया है। सुरक्षित लेनदार ने अतिरिक्त रूप से एससीएल से वित्तीय सुविधा का अधिग्रहण कर लिया है और इस प्रकार, यह ऋण समझौते और अन्य संबंधित ऋण दस्तावेज (दस्तावेजों) की शर्तों के अनुसार अपनी बकाया राशि की वसूली करने और/या अचल संपत्ति के संबंध में मुरादा हित को लागू करने के लिए सभी शक्तियों से सज्ज और हतदार है।
अचल संपत्ति की नीलामी के लिए आरक्षित मूल्य रु. 39.80,000/- (रुपए जन्तालीस लाख अरसी हजार मात्र) होगा और अतिरिक्त नीलामिज ("इंक्प्रीसी") रु. 3.98,000/- (रुपए तीन लाख अठ्ठावे हजार मात्र) यानि आरक्षित मूल्य के 10% के बराबर होगा।

अचल संपत्ति का वर्णन
अपार्टमेंट/यूनिट नंबर बी-802, सुपर एरिया 1200 वर्ग फीट यानी 111 वर्ग मीटर, अलवर् मॉडल पर, टावर फेज-1, "बीलड लेव" नाम के गृह हाउसिंग प्रोजेक्ट में, जो प्लॉट नंबर बीएचए-जी2 में स्थित है, सेक्टर 25, जेपी ग्रीन स्पेक्ट्र सिटी, गौतम बुद्ध नगर - 201303, उत्तर प्रदेश, कार पार्किंग जगह के साथ।
बिक्री के विस्तृत नियमों और शर्तों के लिए, कृपया सुरक्षित लेनदार की वेबसाइट www.isarc.in देखें; हेल्पलाइन नंबर : 0124-6910910, +91 7065451024; ई-मेल आईडी : auctionhelpline@sammaancapital.com। बोली लगाने के लिए www.auctionfocus.in पर लॉग ऑन करें।
सही/-
प्राधिकृत अधिकारी
दिनांक : 14.07.2026
स्थान : गौतम बुद्ध नगर

सुगंध कैपिटल प्राइवेट लिमिटेड
सीआईएन : U74899DL1995PTC069385
प्रपत्र INC-26
(कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार में)
कंपनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में स्थानांतरित करने संबंधी सूचना
केंद्रीय सरकार (क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली) के समक्ष
कंपनी अधिनियम, 2013 की धारा 13(4) तथा कंपनी (निगमन) नियम, 2014 के नियम 30(5)(ए) के संबंध में
तथा

सुगंध कैपिटल प्राइवेट लिमिटेड के संबंध में
(CIN: U74899DL1995PTC069385), जिसका पंजीकृत कार्यालय ए-45, परवाना अपार्टमेंट, मयूर विहार फेज-1 एक्सटेंशन, नई दिल्ली-110091 में स्थित है।
.....याधिकारकर्ता
एतद्वारा आम जनता को सूचित किया जाता है कि कंपनी, कंपनी अधिनियम, 2013 की धारा 13 के अंतर्गत केंद्रीय सरकार के समक्ष आवेदन प्रस्तुत करने का प्रस्ताव करती है, जिससे कंपनी के मेमोरेडम ऑफ एसोसिएशन (Memorandum of Association) में संशोधन की पुष्टि प्राप्त की जा सके। यह संशोधन सोमवार, दिनांक 09 फरवरी, 2026 को आयोजित असाधारण सामान्य सभा (Extra-Ordinary General Meeting) में पारित विशेष प्रस्ताव के अनुसार किया गया है, ताकि कंपनी अपने पंजीकृत कार्यालय को राष्ट्रीय राजधानी क्षेत्र दिल्ली (NCT of Delhi) से उत्तर प्रदेश राज्य (State of Uttar Pradesh) में स्थानांतरित कर सके, जो वर्तमान में सिकंदरपुर ऑफ फायनल, राष्ट्रीय राजधानी क्षेत्र दिल्ली एवं हरियाणा के अधिकार क्षेत्र में पंजीकृत है।
जिस किसी व्यक्ति के हित कंपनी के प्रस्तावित पंजीकृत कार्यालय परिवर्तन से प्रभावित होने की संभावना हो, वह इस सूचना के प्रकाशन की तिथि से चौदह (14) दिनों के भीतर एससीए-21 पोर्टल (www.mca.gov.in) पर निवेशक शिकायत प्रपत्र (Investor Complaint Form) दायित्व करके अथवा अपने हित की प्रकृति एवं आपत्ति के आधारों का उल्लेख करते हुए शपथपत्र (Affidavit) सहित अपनी आपत्तियों व्यक्तिगत रूप से प्रस्तुत कर सकता/सकती है अथवा पंजीकृत डाक द्वारा निम्नलिखित पते पर भेज सकता/सकती है—
क्षेत्रीय निदेशक, उत्तरी क्षेत्र बी-2 थिंग, द्वितीय तल, पं. दीनदाम्भ अय्योदय भवन, द्वितीय तल, सीजीओ कॉम्प्लेक्स, नई दिल्ली - 110003
साथ ही, उक्त आपत्ति की एक प्रति आवेदक कंपनी के निम्नलिखित पंजीकृत कार्यालय के पते पर भी भेजी जानी चाहिए:
सुगंध कैपिटल प्राइवेट लिमिटेड
ए-45, परवाना अपार्टमेंट, मयूर विहार फेज-1 एक्सटेंशन, नई दिल्ली - 110091

आवेदक की ओर से एवं उसके लिए
सुगंध कैपिटल प्राइवेट लिमिटेड की ओर से
गौरव कुमार
प्रबंध निदेशक
सीआईएन: 00811707
दिनांक: 16, फरवरी, 2026
स्थान: दिल्ली

एपीजी इन्फ्राटेक प्राइवेट लिमिटेड
सीआईएन U70109DL2010PTC203359
प्रपत्र INC-26
(कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार में)
कंपनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में स्थानांतरित करने संबंधी सूचना
केंद्रीय सरकार (क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली) के समक्ष
कंपनी अधिनियम, 2013 की धारा 13(4) तथा कंपनी (निगमन) नियम, 2014 के नियम 30(5)(ए) के संबंध में
तथा

एपीजी इन्फ्राटेक प्राइवेट लिमिटेड के संबंध में
(CIN: U70109DL2010PTC203359), जिसका पंजीकृत कार्यालय ए-45, परवाना अपार्टमेंट, मयूर विहार फेज-1 एक्सटेंशन, नई दिल्ली-110091 में स्थित है।
.....याधिकारकर्ता
एतद्वारा आम जनता को सूचित किया जाता है कि कंपनी, कंपनी अधिनियम, 2013 की धारा 13 के अंतर्गत केंद्रीय सरकार के समक्ष आवेदन प्रस्तुत करने का प्रस्ताव करती है, जिससे कंपनी के मेमोरेडम ऑफ एसोसिएशन (Memorandum of Association) में संशोधन की पुष्टि प्राप्त की जा सके। यह संशोधन सोमवार, दिनांक 09 फरवरी, 2026 को आयोजित असाधारण सामान्य सभा (Extra-Ordinary General Meeting) में पारित विशेष प्रस्ताव के अनुसार किया गया है, ताकि कंपनी अपने पंजीकृत कार्यालय को राष्ट्रीय राजधानी क्षेत्र दिल्ली (NCT of Delhi) से उत्तर प्रदेश राज्य (State of Uttar Pradesh) में स्थानांतरित कर सके, जो वर्तमान में सिकंदरपुर ऑफ फायनल, राष्ट्रीय राजधानी क्षेत्र दिल्ली एवं हरियाणा के अधिकार क्षेत्र में पंजीकृत है।
जिस किसी व्यक्ति के हित कंपनी के प्रस्तावित पंजीकृत कार्यालय परिवर्तन से प्रभावित होने की संभावना हो, वह इस सूचना के प्रकाशन की तिथि से चौदह (14) दिनों के भीतर एससीए-21 पोर्टल (www.mca.gov.in) पर निवेशक शिकायत प्रपत्र (Investor Complaint Form) दायित्व करके अथवा अपने हित की प्रकृति एवं आपत्ति के आधारों का उल्लेख करते हुए शपथपत्र (Affidavit) सहित अपनी आपत्तियों व्यक्तिगत रूप से प्रस्तुत कर सकता/सकती है अथवा पंजीकृत डाक द्वारा निम्नलिखित पते पर भेज सकता/सकती है—
क्षेत्रीय निदेशक, उत्तरी क्षेत्र बी-2 थिंग, द्वितीय तल, पं. दीनदाम्भ अय्योदय भवन, द्वितीय तल, सीजीओ कॉम्प्लेक्स, नई दिल्ली - 110003
साथ ही, उक्त आपत्ति की एक प्रति आवेदक कंपनी के निम्नलिखित पंजीकृत कार्यालय के पते पर भी भेजी जानी चाहिए:
एपीजी इन्फ्राटेक प्राइवेट लिमिटेड
ए-45, परवाना अपार्टमेंट, मयूर विहार फेज-1 एक्सटेंशन, नई दिल्ली - 110091

आवेदक की ओर से एवं उसके लिए
एपीजी इन्फ्राटेक प्राइवेट लिमिटेड की ओर से
गौरव कुमार
प्रबंध निदेशक
सीआईएन: 00811707
दिनांक: 16, फरवरी, 2026
स्थान: दिल्ली



AXIS FINANCE LIMITED

Axis House, C-2, Wadia International Centre, Fostering Builder
Murg, Worli, Mumbai - 400 025

प्रतिभूति हित (प्रवर्तन) नियम, 2002 ("नियम") के नियम 3 के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा सुसूत्रा हित प्रवर्तन अधिनियम, 2002 ("अधिनियम") की धारा 13(2) के अंतर्गत

जबकि अखरोहता एक्सिज कर्तव्य लिमिटेड (एएफएल) का प्राधिकृत अधिकारी होने के नाते, अधिनियम के अंतर्गत तथा धारा 13(12) बहालित नियम 3 के अंतर्गत प्रदाय शक्तियों का प्रयोग करते हुए, अधिनियम धारा 13(2) के अंतर्गत जारी दिनात्मिक विस्तृत मांग सूचना जारी कर चुका है, जिसके माध्यम से उधारकर्ता(ओं)/ सह-उधारकर्ता(ओं)/अधारकर्ता(ओं) (सभी को संक्षिप्त रूप से अथवा समूहिक रूप से "दायित्वकारी" कहा गया है)/वित्तिक उत्तराधिकारी(ओं)/वित्तिक प्रतिनिधि(ओं) को नीचे उल्लिखित वारंता अधिकार का भुगतान संबंधित नोटिस की तिथि से 60 दिनों के भीतर करने हेतु कहा गया है, जैसा कि नीचे दिए गए विवरण के अनुसार है। उक्त नोटिस की प्रतियां पंजीकृत डाक (रेजिस्टर्ड पोस्ट ए.डी.) के माध्यम से कानूनी कर दी गई हैं तथा अखरोहता एफएल के पास उपलब्ध है, और उक्त दायित्वकारी(ओं)/ वित्तिक उत्तराधिकारी(ओं)/ वित्तिक प्रतिनिधि(ओं) द्वारा यदि वे इच्छुक हों, तो वे सामान्य कार्यालय समय के दौरान किसी भी कार्य दिवस पर अखरोहता एफएल से संबंधित प्रति प्राप्त कर सकते हैं।

उपरोक्त के संबंध में एतद्वारा उक्त दायित्वकारी(ओं)/ वित्तिक उत्तराधिकारी(ओं)/ वित्तिक प्रतिनिधि(ओं) को पुनः सूचित किया जाता है कि वे संबंधित नोटिस(ों) की तिथि से 60 दिनों के भीतर एक्सिज कर्तव्य लिमिटेड (एएफएल) को नीचे चयन-चयन के नामों के सामने उल्लिखित राशि का भुगतान करें, साथ ही नीचे कॉलम (D) में उल्लिखित संबंधित वित्तियों से भुगतान एवं/अथवा वसूली की तिथि तक, नीचे विवरणानुसार अतिरिक्त व्याज शामिल, तथा उक्त ऋण समझौते एवं अन्य दस्तावेजों/लेखों, यदि कोई हो, जो उक्त दायित्वकारी(ओं) द्वारा निष्पादित किए गए हैं, के अनुसार भुगतान करें। ऋण की समुचित अदायगी के प्रतिभूति स्वरूप, निम्नलिखित सुरक्षित परिसंपत्तियां संबंधित दायित्वकारी(ओं) द्वारा एएफएल के पक्ष में कब्जा रखी गई हैं।

क्र. सं.	ऋण खाता नं.	दायित्वकारी(ओं)/ वित्तिक उत्तराधिकारी(ओं)/ वित्तिक प्रतिनिधि(ओं) का नाम	सुरक्षित सम्पत्ति का विवरण	नीचे दी गई तिथि तक कुल बकाया राशि (रु.)*	मांग सूचना की तिथि	एनपीए की तिथि
1	0456AFHA00002747	संजय शुक्ला और राशि कला शुक्ला	समस्त वह मांग एवं अंश जोकि एल.आई.जी. प्लेटेड संख्या 166, हाउसिंग एस्टेट-1, सेक्टर-14, द्वारका-1, दक्षिण-पश्चिम, दिल्ली-110078, क्षेत्रफल 40 वर्ग मीटर।	रु. 58,11,825/- (रुपये अठ्ठावन लाख आठ हजार और सौ पच्चीस मात्र) दिनांक 18 जून, 2026 तक	30.06.2026	18.06.2026
2	0456AFHA00000832	हिमांशु शर्मा, संजय कुमार शर्मा और जतिन संजय	समस्त वह मांग एवं अंश जोकि एल.आई.जी. प्लेटेड संख्या 335, प्रथम तल, सेक्टर-14, फेज-1, द्वारका-1, पश्चिम दिल्ली, दिल्ली-110078, क्षेत्रफल 40 वर्ग मीटर।	रु. 49,28,180/- (रुपये उनचस लाख अठ्ठाईस हजार एक सौ अस्सी मात्र) दिनांक 18 जून, 2026 तक	30.06.2026	18.06.2026

*उपरोक्त राशि के साथ-साथ संबंधित मांग नोटिसों में यथावर्णित दर से अतिरिक्त व्याज, आगे का ब्याज तथा भुगतान/वसूली की तिथि तक हुए सभी आकस्मिक व्यय, लागत, शुल्क एवं अन्य सभी खर्च भी वसूल किए जाएंगे। यदि उक्त देनदार दायित्वकारी(ओं) उपरोक्त अनुसार एएफएल को भुगतान करने में असफल रहता है, तो एएफएल उक्त सुरक्षित संपत्ति/अचल संपत्ति के विरुद्ध, इस अधिनियम की धारा 13(4) तथा लागू नियमों के अंतर्गत, दायित्वकारी(ओं)/कानूनी उत्तराधिकारी/कानूनी प्रतिनिधियों के पूर्ण जोखिम, लागत एवं परिणामों पर कार्यवाही करेगा। उक्त दायित्वकारी(ओं)/कानूनी उत्तराधिकारी/कानूनी प्रतिनिधि को इस अधिनियम के अंतर्गत यह स्पष्ट रूप से निषिद्ध है कि वे उपरोक्त सुरक्षित संपत्ति/अचल संपत्ति को एएफएल की पूर्ण लिखित सहमति के बिना किसी भी प्रकार से, जैसे विक्रय, पट्टा (लीज) अथवा अन्य किसी भी माध्यम से, हस्तांतरित न करें। कोई भी व्यक्ति जो इस अधिनियम अथवा इसके अंतर्गत बनाए गए नियमों के प्रावधानों का उल्लंघन करता है या उल्लंघन में साहाम्ना/उपसहामता है, वह अधिनियम के प्रावधानों के अनुसार कारावास और/या दंड का भागी होगा।

दिनांक: 30.06.2026
स्थान: दिल्ली

मृते एक्सिस कर्तव्य लिमिटेड प्राधिकृत अधिकारी,

LIPPI SYSTEMS LIMITED

Registered Office: 601 & 602, 6th Floor, Shaligram Corporates, Nr. Dishman House, Iscon-Ambli Road, Ahmedabad, 380058 Gujarat, India | CIN: L22100GJ1993PLC020382 | Tel. No.: 079-35335608/35219264 | Email Id: cs@lippisystems.com | Website: www.lippisystems.com

Recommendations of the Committee of Independent Directors ("IDC") of Lippi Systems Limited ("Target Company" or "TC") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI SAST Regulations") in relation to the open offer to the public shareholders of the Target Company ("Open Offer") made by Vinesh Shivji Dholu ("Acquirer - 1"), Jagdish Shivji Dholu ("Acquirer - 2"), Shivji Karamshi Dholu ("Acquirer - 3"), Jagruti Vinesh Dholu ("Acquirer 4") and Parul Jagdish Dholu ("Acquirer 5") (collectively "Acquirers")

1	Date	July 14, 2026
2	Name of the Target Company	Lippi Systems Limited
3	Details of the Offer pertaining to TC	The Open Offer is being made by the Acquirers to the Public Shareholders to acquire up to 33,82,231 Equity Shares representing 25.05% of the Expanded Share Capital of the Target Company at a price of ₹ 56.84/- per Equity Share, aggregating to a total consideration of ₹ 19,22,46,010/- payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
4	Name(s) of the acquirer and PAC with the acquirer	Acquirer 1: Vinesh Shivji Dholu Acquirer 2: Jagdish Shivji Dholu Acquirer 3: Shivji Karamshi Dholu Acquirer 4: Jagruti Vinesh Dholu Acquirer 5: Parul Jagdish Dholu
5	Name of the Member of the Committee of Independent Directors	Vivro Financial Services Private Limited Vivro House, 11, Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat. India. Tel. No.: +91 79 4004 4242 Email Id: investors@vivro.net Contact Person: Shivam Patel Website: www.vivro.net SEBI Registration No.: INM000010122 CIN: U67120GJ1996PTC029182
6	Members of the Committee of Independent Directors	1. Mansi Hardik Shah (Chairman) 2. Apexa A. Pandchal (Chairman) • All IDC members are Non-Executive and Independent Directors of the Target Company. • None of the members of the IDC holds any Equity Share in the Target Company. • None of the members of the IDC has any contracts or any relationship with the Target Company.
7	IDC Member's relationship with the TC	No member of the IDC has traded in any of the Equity Shares/ other securities of the Target Company during the: 1. 12 (Twelve) months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
8	Trading in the Equity shares/other securities of the TC by IDC Members	None of the members of IDC has any contract/ arrangement/ relationship with the Acquirers.
9	IDC Member's relationship with the Acquirers	Not Applicable (As the Acquirers are individuals)
10	Trading in the Equity shares/other securities of the acquirer by IDC Members	The IDC perused the open offer documents which inter alia set out the computation of the Offer Price as per applicable regulations of the SEBI (SAST) Regulations. The IDC notes that the Offer Price of ₹ 56.84 per Equity Share has been determined in accordance with Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations, being the highest of various parameters mentioned therein, and is accordingly of the opinion that the Offer Price appears to be fair and reasonable. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make informed decision about whether or not to tender their shares in the Open Offer.
11	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC have perused the following, for recommendation on the Open Offer: (i) Public Announcement dated May 18, 2026; (ii) Detailed Public Statement published in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Navshakti (Marathi) (Mumbai Edition) and Financial Express (Regional) (Ahmedabad / Vadodara Edition) on May 25, 2026; (iii) Draft Letter of Offer dated June 02, 2026; (iv) Offer of Offer dated July 10, 2026 (v) Certificate dated May 18, 2026 from CA Chirag Raval, Partner of B.K Patel & Co., Chartered Accountants, certifying the fair value of equity shares of the Target Company. Based on the review of the above, the members of the IDC have considered the following factors for making the recommendations: (i) The Offer Price is equal to the negotiated price for acquisition of Equity Shares by the Acquirers under SPA i.e. ₹56.84 (Rupees Fifty Six Paise Eighty-Four Only). (ii) The Offer price is determined by the Acquirers and manager to the open offer in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. However, the IDC members draw attention of the Eligible Shareholders to the closing market price of the Equity Shares on the BSE Limited as on July 13, 2026, being ₹ 232.50 per Equity Share which is higher than the Offer Price. The Eligible Shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer. The statement of recommendation will be available on the website of the Target Company www.lippisystems.com
12	Summary of reasons for the recommendation	The IDC have perused the following, for recommendation on the Open Offer: (i) Public Announcement dated May 18, 2026; (ii) Detailed Public Statement published in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Navshakti (Marathi) (Mumbai Edition) and Financial Express (Regional) (Ahmedabad / Vadodara Edition) on May 25, 2026; (iii) Draft Letter of Offer dated June 02, 2026; (iv) Offer of Offer dated July 10, 2026 (v) Certificate dated May 18, 2026 from CA Chirag Raval, Partner of B.K Patel & Co., Chartered Accountants, certifying the fair value of equity shares of the Target Company. Based on the review of the above, the members of the IDC have considered the following factors for making the recommendations: (i) The Offer Price is equal to the negotiated price for acquisition of Equity Shares by the Acquirers under SPA i.e. ₹56.84 (Rupees Fifty Six Paise Eighty-Four Only). (ii) The Offer price is determined by the Acquirers and manager to the open offer in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. However, the IDC members draw attention of the Eligible Shareholders to the closing market price of the Equity Shares on the BSE Limited as on July 13, 2026, being ₹ 232.50 per Equity Share which is higher than the Offer Price. The Eligible Shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer. The statement of recommendation will be available on the website of the Target Company www.lippisystems.com
13	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14	Details of Independent Advisors, if any.	None
15	Any other matter(s) to be highlighted	None

"To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations."

For and on behalf of
Committee of Independent Directors of
Lippi Systems Limited
Sd/-
Mansi Hardik Shah
Chairman- Committee of Independent Directors
DIN: 00031947
Date: July 14, 2026
Place: Ahmedabad, Gujarat.

पंजाब नैशनल बैंक

कच्चा सूचना

अतिरिक्त वसूली प्रबंधन शाखा सर्किल ऑफिस अंगार: 1-2, प्युनाथ नगर, महाराणा गांधी मार्ग, अंगार कॉन नम्बर- 0562-2525895

(प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 8 (1) के अंतर्गत)
वित्तीय आस्तियों का प्रतिभूतिकरण व पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम-3 के साथ सहपठित धारा-13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए पंजाब नेशनल बैंक के प्राधिकृत अधिकारी ने निम्नलिखित बकायेदार ऋणियों/ गारन्टरो/बंधककर्ताओं/ कानूनी वारिसों को नोटिस में वर्णित राशि, नोटिस प्राप्त के 60 (साठ) दिनों के अन्दर अदा करने हेतु खाते के सम्मुख अंकित तिथि को मांग नोटिस जारी किया था। ऋणियों/गारन्टरो/ बंधककर्ताओं/कानूनी वारिसों के द्वारा इस राशि की अदायगी में विफल रहने पर एतद्वारा आम जनता को एवं ऋणियों/गारन्टरो/ बंधककर्ताओं/कानूनी वारिसों को विशेष रूप से सूचना दी जाती है कि नीचे वर्णित सम्पत्ति का उपरोक्त अधिनियम की धारा-13 (4) एवं नियम के उपनियम-8 के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अखरोहता एफएल द्वारा अधिपत्य उनके सम्मुख अंकित तिथि को कर लिया गया है। उधारकर्ताओं का ध्यान सुरक्षित परिसम्पत्ति को मुक्त कराने में उपलब्ध समय के सम्बंध में अधिनियम की धारा 13 की उप-धारा (b) के प्रावधान की ओर आकर्षित किया जाता है। एतद्वारा ऋणियों/गारन्टरो/बंधककर्ताओं/कानूनी वारिसों को विशेषतः और जनसाधारण को सामान्यतः सूचित किया जाता है कि वृत्ति निम्न सम्पत्ति का सौकेतिक कब्जा/भौतिक कब्जा अधिग्रहण कर लिया गया है, अतः इस सम्बंध में किसी प्रकार का कोई भी सौदा/व्यवहार बैंक के अतिरिक्त अन्य किसी से न करें एवं ऐसा कोई भी सौदा/व्यवहार पंजाब नेशनल बैंक को देय राशि व तत्सम्बन्धित व्याज हेतु जैसा कि नीचे खाते के सम्मुख उल्लेखित किया गया है, के अन्वयाधीन होगा।

ऋणियों/गारन्टरो/बंधककर्ताओं/कानूनी वारिसों का ध्यान, एक्ट के सेक्शन-13 के सब सेक्शन (b) की ओर आकर्षित किया जाता है, कि वे उपलब्ध समय में बैंक के देयों को चुकता कर बंधक सम्पत्ति को वापिस छुड़ा लें।

ऋणियों/गारन्टरो/बंधककर्ताओं के नाम	बंधक सम्पत्तियों का विवरण	बीर शुभा दिनांक	कच्चा दिनांक	मांग सूचना के अनुसार बकाया परवर्ति
ऋणी/बंधककर्ता/गारन्टर- श्री अरुण कुमार पुत्र श्री लक्ष्मण दास और स्नेहा पाठक पुत्री श्री मनीष कुमार	सांथिक बंधक स्थित खस्तरा नम्बर 101 एवं 102, आवासीय, प्लेट नम्बर एफ-703, सातवीं तल, श्री तुलसी स्कॉई सिटी, (पुराना नाम एचआरसी गोल्ड अपार्टमेंट), कलवारी, तहसील और जिला आगरा सम्पत्ति स्वामी : श्री अरुण कुमार पुत्र श्री लक्ष्मण दास और स्नेहा पाठक पुत्री श्री महेश कुमार क्षेत्रफल : सुपर बिल्ड अप क्षेत्रफल 144.00 वर्गमीटर कवर्ड क्षेत्रफल : 115.20 वर्गमीटर चौहद्दी- पूर्व-खुला आसमान, पश्चिम-आम रास्ता, उत्तर- खुला आसमान, दक्षिण-सीढ़ीय और लिफ्ट।	12.05.2026	13.07.2026	रु. 31,03,181.19/- (इकतीस लाख तीन हजार एक सौ इक्यासी रुपये और उन्नीस पैंना मात्र) + ब्याज व अन्य खर्चें जोकि दिनांक 01.04.2026)
स्थान-आगरा	दिनांक- 13.07.2026			प्राधिकृत अधिकारी

एक्सिस बैंक लि0 कच्चे की नोटिस

रिटेल एसेट्स सेंटर: प्रथम तल, जी-4/5 बी सेंटर-4, गोमती नगर विस्तार, लखनऊ- 226010
रजिस्टर्ड ऑफिस: (त्रिभुल), तृतीय तल, समग्रेश्वर मंदिर के सामने, लॉ गार्डन के पास, एलिसाब्रिज, अहमदाबाद-380006

जबकि, अखरोहता एक्सिस बैंक लि0 के प्राधिकारी, न सिक्योरिटीआइजशन एण्ड रिकस्ट्रक्चरिंग ऑफ फाइनेशियल एसेट्स एण्ड एफोर्समेंट ऑफ सिक्योरिटी इंस्टेंस एक्ट 2002 के अंतर्गत तथा सिक्योरिटी इंस्टेंस (इंफोर्समेंट) रूल, 2002 के नियम 9 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए उक्त एक्ट की धारा 13(2) के अंतर्गत मांग नोटिस जारी किये गये। उक्त वर्णित उधारकर्ता राशि का भुगतान करने में असफल रहे हैं, अतः उक्त वर्णित उधारकर्ताओं को विशेष रूप से एवं सर्वसाधारण को एतद्वारा सूचित किया जाता है कि अखरोहता एफएल ने उक्त एक्ट नियमों के नियम 8 के साथ पठित उक्त एक्ट की धारा 13(4) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए कब्जा ले लिया है। उपरोक्त वर्णित उधारकर्ताओं को विशेष रूप से तथा सर्वसाधारण को एतद्वारा सावधान किया जाता है कि उक्त सम्पत्ति के साथ कोई सौदा न करें तथा उक्त सम्पत्ति के साथ किया जाने वाला कोई सौदा एक्सिस बैंक लि0 के साथ उक्त नोटिस में वर्णित वार्षिक ब्याज, अनुगुनी व्यय, लागत, प्रमाण इत्यादि समेत से प्रभावी, मॉर्टेगेंज के वित्तीयधीन होगा। ऋणी/सह-ऋणी/बंधककर्ता एवं जमानतकर्ता का ध्यान सफेसी एक्ट की धारा 13(6) की ओर आकृष्ट किया जाता है कि तब समय सीमा में बन्धक सम्पत्ति को रीडीम (भोचन) कर सकते हैं।

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THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS"). THIS PUBLIC ADVERTISEMENT IS NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES (AS DEFINED IN THE DRHP) IN COMPLIANCE WITH CHAPTER II OF THE SEBI ICDR REGULATIONS

PUBLIC ANNOUNCEMENT



(Please scan this QR code to view the DRHP and Corrigendum)



BEHARI LAL ENGINEERING LIMITED

Our Company was originally incorporated as 'Behari Lal Private Limited', at Jalendhar, Punjab as a private limited company under the Companies Act, 1956 and received a certificate of incorporation issued by the Registrar of Companies (the 'RoC'), Punjab, H.P. & Chandigarh on May 23, 1995. Subsequently, the name of our Company was changed to Behari Lal Engineering Private Limited pursuant to a special resolution passed by the shareholders of our Company on August 5, 2024, and a fresh certificate of incorporation issued by the RoC on September 4, 2024. Thereafter, our Company was converted into a public limited company pursuant to a resolution passed by the Shareholders of our Company passed in their meeting on August 5, 2024, and the name of our Company was changed to its present name 'Behari Lal Engineering Limited', pursuant to a fresh certificate of incorporation issued by the RoC on September 21, 2024. For details of changes in the name and registered office of our Company, see 'History and Certain Corporate Matters' on page 335 of the draft red herring prospectus dated September 26, 2025 (the 'DRHP' or the 'Draft Red Herring Prospectus').

Registered: Village Salani, Amloh Road, Mandi Gobindgarh, Punjab-147 301, India.
Corporate Office: B-9, Surajmal Vihar, Vikas Marg Extension, Near Leela Ambience Convention Hotel, East Delhi, Delhi-110092, India.
Contact Person: Sanjeev Kumar Sehgal, Company Secretary and Compliance Officer; Tel: +91 17655 0694; E-mail: cs@behariलगroup.com; Website: www.behariलगroup.com
Corporate Identification Number: U27109PB1995PLC016490

OUR PROMOTERS: PARKASH CHAND GARG, RAJESH GARG, DINESH GARG, LOVLISS GARG AND BHUVNESH GARG

INITIAL PUBLIC OFFER OF UP TO 10% EQUITY SHARES OF FACE VALUE OF ₹10 EACH (EQUITY SHARES) OF BEHARI LAL ENGINEERING LIMITED (COMPANY) FOR CASH AT A PRICE OF ₹10 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹10 PER EQUITY SHARE) (OFFER PRICE) AGGREGATING UP TO ₹100 MILLION (OFFER) COMPRISING A FRESH ISSUE OF UP TO 10% EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹1,00,00,000 MILLION BY OUR COMPANY (FRESH ISSUE) AND AN OFFER FOR SALE OF UP TO 7,854,521 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹100 MILLION BY THE SELLING SHAREHOLDERS (OFFER FOR SALE) COMPRISING UP TO 2,045,985 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹100 MILLION BY RAJESH GARG, UP TO 514,028 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹100 MILLION BY LOVLISS GARG (COLLECTIVELY, 'PROMOTER SELLING SHAREHOLDERS'), UP TO 2,264,720 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹100 MILLION BY YOGITA GARG, UP TO 297,033 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹100 MILLION BY DINESH KUMAR GARG HUF (COLLECTIVELY, 'PROMOTER GROUP SELLING SHAREHOLDERS') AND UP TO 2,732,755 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹100 MILLION BY SG TECH ENGINEERING PRIVATE LIMITED (INVESTOR SELLING SHAREHOLDER, TOGETHER WITH PROMOTER SELLING SHAREHOLDERS AND PROMOTER GROUP SELLING SHAREHOLDERS, 'SELLING SHAREHOLDERS', AND SUCH EQUITY SHARES, THE OFFERED SHARES), THE OFFER SHALL CONSTITUTE 10% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

NOTICE TO INVESTORS: CORRIGENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED SEPTEMBER 26, 2025 ('CORRIGENDUM')

This is with reference to the DRHP filed by our Company with the SEBI and the Stock Exchanges in relation to the Offer. Potential Bidders may note the following: In addition to the Promoter Group members disclosed on pages 368-369 of the DRHP in the chapter 'Our Promoters and Promoter Group - Entities forming part of the Promoter Group of our Promoters', the following entities also formed part of the Promoter Group as on the date of the DRHP in accordance with Regulation 21(i)(p) of the SEBI ICDR Regulations.

- Anchorman Consultancy Private Limited, and
- Kunj Forgings Private Limited.

(collectively, 'Additional Promoter Group Entities')

We confirm that as on the dates of the DRHP and this Corrigendum, the Additional Promoter Group Entities were and are in compliance with Regulation 5 of the SEBI ICDR Regulations, to the extent applicable.

The list of members of Promoter Group includes these Additional Promoter Group Entities and all references to the term 'Promoter Group' in the DRHP shall include these Additional Promoter Group Entities.

The information in this Corrigendum supersedes, modifies and updates the information in the DRHP, to the extent inconsistent with the information in the DRHP. The DRHP stands amended to the extent above. The above changes should be read in conjunction with the DRHP.

Please note that this Corrigendum does not reflect any changes and updates that have occurred from the date of filing of the DRHP and the date hereof. The DRHP will be suitably updated, including to the extent stated in this Corrigendum, as may be applicable, in the Red Herring Prospectus, the Prospectus, and the Abridged Prospectus, as applicable, as and when filed with the RoC, the SEBI and the Stock Exchanges.

This Corrigendum shall be made available to public for comments, if any, for a period of 21 days from the date of publication of this Corrigendum in the newspapers where the filing of the DRHP was announced in accordance with the SEBI ICDR Regulations. Our Company invites the public to give their comments to this Corrigendum with respect to disclosures made in it. The members of the public are requested to send a copy of their comments to the SEBI, to our Company Secretary and the Compliance Officer of our Company and/or to the BRLMs at their respective addresses mentioned herein below. All comments must be received by the SEBI, the Company Secretary and the Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein below with respect to disclosures made in this Corrigendum on or before 5.00 p.m. on August 04, 2026, i.e., 21st day from the date of publication of this Corrigendum in the newspapers where the filing of the DRHP was announced in accordance with the SEBI ICDR Regulations.

All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the DRHP.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER
Emkay Global Financial Services Limited 7th Floor, The Ruby, Serasapal Bagat Marg, Dadar - West, Mumbai - 400 028, Maharashtra, India. Tel: +91 22 6512 1212 E-mail: del.poo@emkayglobal.com Website: www.emkayglobal.com Investor grievance e-mail: bg@emkayglobal.com Contact person: Deepak Yadav/Vinay Manjya SEBI Registration Number: INM000011229	Systematrix Corporate Services Limited The Capital, A-Wing, No. 303-305, 6th Floor, Plot No. C-70, G-Block, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India. Tel: +91 22 6704 8000 E-mail: mb.poo@systematrixgroup.in Investor grievance e-mail: investor@systematrixgroup.in Website: www.systematrixgroup.in Contact Person: Jinal Sanghvi/Mohit Ladkani SEBI registration number: INM000004224	MUFUG Intime India Private Limited (formerly Link Intime India Private Limited) C-101, 247 Park, 1st Floor, L B S Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India. Tel: +91 8108114949 E-mail: behariलगroup@intime.mnps.mufug.com Website: www.in.mnps.mufug.com Investor grievance e-mail: behariलगroup@intime.mnps.mufug.com Contact Person: Shanti Gopal/Annam SEBI Registration Number: INR000004058
COMPANY SECRETARY AND COMPLIANCE OFFICER		
Sanjeev Kumar Sehgal, BEHARI LAL ENGINEERING LIMITED Village Salani, Amloh Road, Mandi Gobindgarh, Punjab-147 301, India. Telephone: +91 17 6552 0694; E-mail: cs@behariलगroup.com; Website: www.behariलगroup.com		

For BEHARI LAL ENGINEERING LIMITED
On behalf of the Board of Directors
Sanjeev Kumar Sehgal
Company Secretary and Compliance Officer

Place: Punjab
Date: July 14, 2026

BEHARI LAL ENGINEERING LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the DRHP dated September 26, 2025 with SEBI and the Stock Exchanges on September 26, 2025. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges i.e. BSE at www.bseindia.com, NSE at www.nseindia.com, on the websites of the BRLMs, i.e. Emkay Global Financial Services Limited at www.emkayglobal.com, Systematrix Corporate Services Limited at www.systematrixgroup.in and the website of our Company at www.behariलगroup.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled 'Risk Factors' on page 36 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction, including India. The Equity Shares of face value of ₹10 each offered in the Offer have not been and will not be registered, listed, or otherwise qualified in any jurisdiction except India and may not be offered or sold to persons outside of India except in compliance with the applicable laws of each such jurisdiction. In particular, the Equity Shares of face value of ₹10 each have not been and will not be registered under the U.S. Securities Act or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares of face value of ₹10 each are only being offered and sold outside the United States in offshore transactions as defined in, and in reliance on, Regulation S and the applicable laws of the jurisdictions where those offer and sales occur.

CONCEPT

LIPPI SYSTEMS LIMITED

Registered Office: 601 & 602, 6th Floor, Shaligram Corporates, Nr. Dishman House, Iscon-Ambli Road, Ahmedabad, 380058 Gujarat, India | CIN: L22100G1993PLC020382 | Tel. No.: 079-35335608/35219264 | Email Id: cs@lippiSYSTEMS.com | Website: www.lippiSYSTEMS.com

Recommendations of the Committee of Independent Directors ("IOC") of Lippi Systems Limited ("Target Company") or "TC" under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") in relation to the open offer to the public shareholders of the Target Company ("Open Offer") made by Vinesh Shivi Dholu ("Acquirer - 1"), Jagdish Shivi Dholu ("Acquirer - 2"), Shivi Karamshi Dholu ("Acquirer - 3"), Jagruti Vinesh Dholu ("Acquirer 4") and Parul Jagdish Dholu ("Acquirer 5") (collectively 'Acquirers')

1	Date	July 14, 2026
2	Name of the Target Company (TC)	Lippi Systems Limited
3	Details of the Offer pertaining to TC	The Open Offer is being made by the Acquirers to the Public Shareholders to acquire up to 33,82,231 Equity Shares representing 25.05% of the Expanded Share Capital of the Target Company at a price of ₹ 56.84/- per Equity Share, aggregating to a total consideration of ₹ 19,22,46,010/- payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
4	Name(s) of the acquirer and PAC with the acquirer	Acquirer 1: Vinesh Shivi Dholu Acquirer 2: Jagdish Shivi Dholu Acquirer 3: Shivi Karamshi Dholu Acquirer 4: Jagruti Vinesh Dholu Acquirer 5: Parul Jagdish Dholu
5	Name of the Manager to the offer	Vivro Financial Services Private Limited Vivro House, 11, Shashi Colony, Opp. Sudhika Shopping Center, Paldi, Ahmedabad - 380007, Gujarat, India. Tel. No.: +91 79 4040 4242 Email Id: investors@vivro.net Contact Person: Shivam Patel Website: www.vivro.net SEBI Registration No.: INM0000101122 CIN: U67120G1996PTC029182
6	Members of the Committee of Independent Directors	1. Mansi Hardik Shah (Chairman) 2. Apexa A. Panchal (Member)
7	IOC Member's relationship with the TC	• All IOC members are Non-Executive and Independent Directors of the Target Company. • None of the members of the IOC holds any Equity Share in the Target Company. • None of the members of the IOC has any contracts or any relationship with the Target Company.
8	Trading in the Equity shares/other securities of the TC by IOC Members	No member of the IOC has traded in any of the Equity Shares/ other securities of the Target Company during the: 1. 12 (Twelve) months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9	IOC Member's relationship with the Acquirers	None of the members of IOC has any contract/ arrangement/ relationship with the Acquirers.
10	Trading in the Equity shares/other securities of the acquirer by IOC Members	Not Applicable (As the Acquirers are individuals)
11	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IOC has perused the open offer documents which inter alia set out the computation of the Offer Price as per applicable regulations of the SEBI (SAST) Regulations. The IOC notes that the Offer Price of ₹ 56.84 per Equity Share has been determined in accordance with Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations, being the highest of various parameters mentioned therein, and is accordingly of the opinion that the Offer Price appears to be fair and reasonable. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make informed decision about whether or not to tender their shares in the Open Offer.
12	Summary of reasons for the recommendation	The IOC has perused the following, for recommendation on the Open Offer: (i) Public Announcement dated 18.09.2025; (ii) Detailed Public Statement published in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Navshakti (Marathi) (Mumbai Edition) and Financial Express (Regional) (Ahmedabad / Vadodra Edition) on May 25, 2026; (iii) Draft Letter of Offer dated June 02, 2026; (iv) Letter of Offer dated July 10, 2026; (v) Certificate dated May 18, 2026 from CA Chirag Raval, Partner of B.K. Patel & Co., Chartered Accountants, certifying the fair value of equity shares of the Target Company. Based on the review of the above, the members of the IOC have considered the following factors for making the recommendations: (i) The Offer Price is equal to the negotiated price for acquisition of Equity Shares by the Acquirers under SPA i.e. ₹56.84 (Rupees Fifty Six Paise Eighty-Four Only). (ii) The Offer price is determined by the Acquirers and manager to the open offer in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. However, the IOC members draw attention of the Eligible Shareholders to the closing market price of the Equity Shares on the BSE Limited as on July 13, 2026, being ₹ 232.50 per Equity Share which is higher than the Offer Price. The Eligible Shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer. The statement of recommendation will be available on the website of the Target Company www.lippiSYSTEMS.com
13	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IOC.
14	Details of Independent Advisors, if any.	None
15	Any other matter(s) to be highlighted	None

"To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations."

For and on behalf of
Committee of Independent Directors
Lippi Systems Limited
Mansi Hardik Shah
Chairman- Committee of Independent Directors
DIN: 00031947
Date: July 14, 2026
Place: Ahmedabad, Gujarat.

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